



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

28/03/2019

O.A./260/227/2019

WITH IP

B SETHY  
-V/S-  
M/O RAILWAYS

ITEM NO: 22

FOR APPLICANTS(S) Adv. : Mr.N.R.Routroy

FOR RESPONDENTS(S) Adv.: Mr.T.Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard both the learned counsels.</p> <p>2. It is submitted by the learned counsel for the applicant that the applicant has retired on attaining age of superannuation on 31.7.2010 and his pay was fixed as per order dated 19.1.2012 (Annexure A/1) whereas he was granted 2nd financial upgradation of Rs.2000/- as Grade Pay and 3rd financial upgradation of Rs.2400/- as Grade Pay. It is surprising that Accounts Officer vide order at Annexure A/2 has mentioned Grade Pay of the applicant as Rs.1900/-. Although he has submitted one representation dated 31.12.2018 (Annexure A/3), the same has not been disposed of by the respondent No.2.</p> <p>3. In the circumstances, respondent No.2 is directed to dispose of the pending representation and pass a reasoned and</p>

speaking order within two months and the order be communicated to the applicant. In case any financial benefit is granted in favour of the applicant, then respondents No. 3 & 4 will carry out the same within a period of two months thereafter.

4. The OA is disposed of accordingly. There will be no order as to costs.

5. Learned counsel for the applicant shall take necessary steps for serving copy of this order along with the copy of OA to the respondents No. 2, 3 & 4.

( SWARUP KUMAR MISHRA) MEMBER (J)	( GOKUL CHANDRA PATI) MEMBER (A)
I.Nath	

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